

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4770**  
(TO BE ANSWERED ON 24.03.2021)

**APPOINTMENT IN KAT**

**4770. SHRI N.K. PREMACHANDRAN:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Union Government has received proposal from Chief Justice of India for the appointment of new chairman in Kerala Administrative Tribunal(KAT) and if so, the details thereof;
- (b) whether it has come to the notice of the Government that the post of Chairman, Kerala Administrative Tribunal is vacant from 15/9/2020;
- (c) if so the action taken to fill up the vacancy;
- (d) whether the delay in appointment of new Chairman and the members is likely to affect the full fledged functioning of the KAT;
- (e) if so, the details thereof and the action taken thereon;
- (f) whether the members of KAT are going to retire in a short while; and
- (g) if so, the details of action taken thereon?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (e): The State Government of Kerala sent a proposal on 27.07.2020 for appointment of Chairman in Kerala Administrative Tribunal against the likely vacancy on 15.09.2020 due to retirement of the then Chairman. The proposal of the State Government was incomplete. Further information called for, was received on 05.10.2020.

After verification of antecedents of recommended candidate, the proposal was referred to Hon'ble Chief Justice of India for consultation, in term of section 6(3) of the AT Act, 1985. The same has been received on 05.02.2021. It now requires approval of the Competent Authority.

The Chairman exercises Financial and Administrative powers over the Benches of the Tribunal under section 12 of the AT Act, 1985;

(f) & (g): As per inputs from Registrar, Kerala Administrative Tribunal, one Administrative Member will retire on 26.05.2021 and two Judicial Members will retire on 19.07.2021.

The role of Union Government in case of selection/ appointment of Chairman/ Members of State Administrative Tribunal starts only after receipt of a proposal complete in all respect from the concerned State Government. As on date, no proposal is pending for appointment of Members in Kerala Administrative Tribunal.